

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 405  
IA/1285/ND/2024 IN IB/595/ND/2023

**IN THE MATTER OF:**

Canara Bank	...	Applicant
Versus		
Goodluck Carbon Private Limited	...	Respondent

**Under Section 7 of IBC, 2016.**

**Order delivered on 10.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Abhishek Naik, Ms. Gulafsha Kureshi, Advs.
For the Respondent	: Sr. Adv. P. Nagesh, Adv. Pooja M. Saigal, Adv. Nipun Gupta, Adv. Nikhil Sabri, Adv. Ishamk Jha.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Abhishek Naik, Learned Counsel for the applicant is present through video-conferencing. Learned Counsel for the respondent is present physically. It is submitted by Learned Counsel for the respondent that settlement talks are going on between the parties and seeks some indulgence. Learned Counsel for the applicant has submitted OTS proposal is under consideration. Written submissions on behalf of the applicant are on record. Written submissions on behalf of the respondent is not on record. Learned Counsel for the respondent is directed to approach the Registry and take necessary steps for curing the defects, if any, and get the same be uploaded on e-portal of this Adjudicating Authority. Let this matter be posted to 22.04.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**